

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2526
TO BE ANSWERED ON 03.12.2019

MANDATORY INSTRUCTIONS ON FOOD PACKETS

2526. SHRI SHYAM SINGH YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether every food packet and all kinds of drinks are under mandatory instruction to print the content and weight on the packet/label and if so, the details thereof;
- (b) whether there is any mechanism to check the veracity of the declaration; and
- (c) if so, the number of cases and the action taken/being taken against the defaulters during the last five years?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री दानवे रावसाहेब दादाराव)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a) to (c) : Under the Legal Metrology (Packaged Commodities) Rules, 2011 certain mandatory declarations like name and address of the manufacturer/packer/importer, name of the commodity, net quantity, month and year of manufacturing, retail sale price and consumer care details etc. are required to be made.

Every pre-package food item follows labelling provisions prescribed under Food, Safety and Standards (Packaging and Labelling) Regulation, 2011. Information regarding nutrition content is prescribed in the said regulation.

The Enforcement of Legal Metrology Act and Rules is done by the State Governments and they take appropriate action for the contravention of rules i.e. for not declaring the net quantity of the commodity etc.

As per the information received from States/ UTs the details of number of inspections done/ complaints received and cases booked are in **Annexure**.

ANNEXURE

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO.2526 FOR 03.12.2019 REGARDING MANDATORY INSTRUCTIONS ON FOOD PACKETS.

		Enforcement Data regarding Packaged Commodities Rules (PCR)														
		Total no. of PCR cases: Complaints & Inspections					Cases booked for violation of declarations					No. of cases filed in Court of law on PCR				
S. No.	Year	2014-15	2015-16	2016-17	2017-18	2018-19	2014-15	2015-16	2016-17	2017-18	2018-19	2014-15	2015-16	2016-17	2017-18	2018-19
1	Cases Number	620198	573457	570806	363333	127713	34333	26356	29006	25346	16685	250	222	357	282	292